

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7446/2021

(Arising out of impugned final judgment and order dated 09-06-2021 in CRMWP No. 3855/2021 passed by the High Court of Judicature at Allahabad)

OM PRAKASH CHAURASIYA @ OM PRAKASH & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125071/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125072/2021-EXEMPTION FROM FILING O.T.)

Date : 08-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Gaurav Dhingra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in six weeks.

Let service be effected on the State of Uttar Pradesh through the Sstanding Counsel.

Dasti, in addition, is permitted.

In the meanwhile, no coercive steps be taken against the petitioners.

Tag with SLP (Cr1.) No.5037 of 2021.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)